

**THE HYDERABAD GENERAL CLAUSES (AMENDMENT
AND SUPPLEMENTARY) ACT, 1950.**

No. XVIII OF 1950.

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***THE HYDERABAD GENERAL CLAUSES (AMENDMENT
AND SUPPLEMENTARY) Act, 1950.**

No. XVIII of 1950.

The following Act received the assent of H.E.H. the Nizam on 2nd May, 1950 and is hereby published for general information:—

Whereas it is expedient to determine the extent of application of the Hyderabad General Clauses Act (III of 1308 F.) and to make special provision for the construction of certain Hyderabad laws;

It is hereby enacted as follows:—

1. (1) This Act may be called the Hyderabad General Clauses (Amendment and Supplementary) Act, 1950. Short title and commencement.

(2) It shall come into force at once.

2. In this Act unless, there is anything repugnant in the subject or context—

(a) "Constitution" means the Constitution of India;

(b) "Hyderabad Act" means—

(i) an Act of the legislature established for the Hyderabad State by the Constitution, including an Act made under article 212-A thereof, and

(ii) an Act made before the commencement of the Constitution by the Legislative Council or the Legislative Assembly in existence in the Hyderabad State at the time of the making of the Act;

(c) "Hyderabad Regulation" means—

(i) a regulation including an A'in, made by H. E.H. the Nizam before the 18th day of September 1948, and

(ii) a regulation made by H. E. H. the Nizam, the Military Governor or the Chief Minister on or after the said date but before the commencement of the Constitution.

3. Save as provided in section 4, the provisions of the Hyderabad General Clauses Act (III of 1308 F.) as respects the construction of acts and of orders, rules and forms made thereunder shall apply, and be deemed always to have been applied, in respect of the construction of all Hyderabad acts and Hyderabad regulations and of orders, rules and forms made thereunder. Application of Hyderabad General Clauses Act.

Rules of
construc-
tions
applicable
to certain
enactments.

4. In all Hyderabad acts of the description mentioned in sub-clause (i) of clause (b) of section 2 and in all Hyderabad regulations of the description mentioned in sub-clause (ii) of clause (c) of section 2, unless there is anything repugnant in the subject or context :—

(a) “government” or “the government” means the State Government as defined in clause (60) of section 3 of the General Clauses Act, 1897 (India Act X of 1897);

(b) “financial year,” “month” and “year” have the meaning respectively assigned to them in clauses (21), (35) and (66) of the said section 3.

Amendment
and repeal.

5. Section 24 of the Hyderabad General Clauses Act (III of 1308 F.) shall be omitted and the Hyderabad General Clauses Act (Amendment) Regulation, 1358 F. (XIX of 1358 F.) shall be repealed.